

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, (COURT-II)**

**Item No. 104**  
**(IB)-1744(ND)2019**  
**I.A-2201/2021**

**IN THE MATTER OF:**

**Canara Bank**

... **Applicant/Petitioner**

**Vs.**

**M/s. Bulland Buildtech Pvt. Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 17.05.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Adv. Prachie Jain for RP

**ORDER**

**I.A-2201/2021:** Ld. Counsel appearing for the Petitioner submitted that the present Application has become infructuous as the same has already been heard on 12.05.2021.

Considering the submission, **the IA is dismissed being infructuous.**

**Sd/-**  
**(L. N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**